

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.650/2020 in
Contempt Case No. _____ of 2020

In
Company Appeal (AT) No.100 of 2018

In the matter of:

M/s Soumitra Banerjee and Anr. Appellants

Versus

Mr. Asher Ebrahim Melamed and Anr. Respondents

Appearance: Mr. Deepak Kapoor, Advocate for the Appellants.

10.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Contempt Petition on 23.01.2020 and the Office after scrutiny of the same on 24.01.2020, intimated the defects to the Appellants on the same day and returned the Contempt Petition to the Appellants on 28.01.2020. The Appellants re-filed the Contempt Petition on 06.02.2020. It is stated in the Interlocutory Application (IA) that the Power of Attorney holder of Respondent No.1 was in Mumbai. Secondly, the Counsel of Respondent No.1 was not available in Delhi from 01.02.2020 to 04.02.2020. Hence, there is delay of two days in re-filing the Contempt Petition, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Contempt Petition is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission (Contempt Petition)'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar